

In Person.

A
(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

①

O.A./T.A./R.A.No. 7861995

Gour Chandan Patil Applicant (s)

Versus
Union of India (as) Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1.	8.2.96	<p style="text-align: center;"><i>R.</i></p> <p style="text-align: center;"><i>[Signature]</i> Registrar</p> <p>Defects be removed by 28.2.96.</p> <p style="text-align: right;"><i>[Signature]</i> Member (Admn.)</p>	<p>D.P.O. of 16.5.96 is filed.</p> <p><i>[Signature]</i></p>
2.	29.2.96	<p>No one is present when called.</p> <p>Order-sheet shows a number of reminders for removal of defects. Defects are not removed. The letter issued to the applicant to this effect has been returned unserved as he was found absent. The applicant, obviously is not interested in pursuing the case. The application is dismissed.</p> <p style="text-align: right;"><i>[Signature]</i> Member (Admn.)</p>	<p>In this application up to 19, the applicant has challenged the order of removal from service.</p> <p><i>[Signature]</i></p> <p style="text-align: right;"><i>[Signature]</i></p>